

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1412 of 2019

IN THE MATTER OF:

M/s NLMK India Service Center Pvt. Ltd. ...Appellant

Versus

M/s FME Power Solutions (India) Limited ...Respondent

Present:

For Appellant: Mr. Rachit Devgun and Mr. Seemant K. Garg, Advocates.

For Respondent: Mr. Dinesh Kapil, Advocate.

O R D E R

13.02.2020 Mr. Dinesh Kapil, Advocate appearing on behalf of the Respondent undertakes to file Reply Affidavit along with Vakalatnama within two weeks. Rejoinder, if any, may be filed within one week thereof.

On attention being drawn to an error in the nomenclature of Respondent in the order sheet as well as cause list, the error is rectified by substituting M/s PME Power Solution (India) Limited in place of M/s FME Power Solution (India) Limited. Registry is directed to make necessary correction.

Post the Appeal 'For Admission (After Notice)' on **12th March, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)